

चाहिए, वह लाभ नहीं पहुंच रहा है। अभी आप केंद्रीय बजट का यह डॉक्यूमेंट देख लीजिए, इसमें भी पिछले साल इसी सरकार के द्वारा जो स्पेशल कंपोनेंट प्लान और ट्राइबल सब-प्लान में आउटले दिया गया था, उसको भी घटा दिया गया है। सोशल जस्टिस एमपावरमेंट मिनिस्ट्री के लिए जो बजट होना चाहिए, उसे भी कम कर दिया गया है। अन्य जगहों पर सामान्य योजनाओं पर पैसा खर्च हो रहा है। इसको देखते हुए आंध्र प्रदेश और कर्नाटक में एक कानून बना है। हमारी मांग रही है कि इन योजनाओं को सही चलाने के लिए केन्द्र सरकार भी कानून बनाए और मैं यह चाहूंगा कि इस पर मंत्री जी यहां अपना वक्तव्य दें। धन्यवाद।

SHRI JESUDASU SEELAM (Andhra Pradesh): Sir, I associate myself with this Zero Hour Mention.

DR. T. SUBBARAMI REDDY (Andhra Pradesh): Sir, I also associate myself with this Zero Hour Mention.

SHRI V. HANUMANTHA RAO (Telangana): Sir, I associate myself with this Zero Hour Mention.

SHRI DIGVIJAYA SINGH (Madhya Pradesh): Sir, I also associate myself with this Mention.

श्री शरद यादव (बिहार) : सर, मैं इस विषय से एसोसिएट करता हूँ।

श्री अली अनवर अंसारी (बिहार): सर, मैं इस विषय से एसोसिएट करता हूँ।

श्री मोहम्मद अली खान (आन्ध्र प्रदेश): सर, मैं इस विषय से एसोसिएट करता हूँ।

†شری محمد علی خان (آندھراپردیش): سر، میں اس ویسے سے ایسوسی ایٹ کرتا ہوں۔

SOME HON. MEMBERS: Sir, we also associate ourselves with this Zero Hour Mention.

Demand to constitute Cauvery Management Board and Cauvery Water Regulation Committee

SHRIMATI VIJILA SATHYANANTH (Tamil Nadu): Sir, the cultural unity universal poet of India, Subrahmanya Bharati, has savoured the beauty of each State of India. He depicts the unity of India by unity of States

*Sindhu nadiyen misai nilavinilay
Sera nan nattilam pengaludaney
Sundara Telunginil paatisaithu,
Thonigal ooti vilai yadivaruvom*

† Transliteration in Urdu Script.

MR. DEPUTY CHAIRMAN: Yes; yes...*(Interruptions)*... It has to be encouraged.

SHRIMATI VIJILA SATHYANANTH: Means, in the brightness of shining moon, on the banks of river Sindhu, in the company of beautiful young girls of Kerala, singing the sweetest songs of Telugu, we sail in the boat and play. Floating on the Indus under the moon fair damsels from Malabar shall make holiday and in their boats shall we hear the songs of sweetest Telugu.

The song is further like this:

Gangai nathipurathu kodumai pandam

Kaveri vetrilai ku maaru kolvom

Singa maratiyar tham kavithai kondu

Serathu thanthangal parisalipom

MR. DEPUTY CHAIRMAN: Vijila, you come to your subject.

SHRIMATI VIJILA SATHYANANTH: Sir, this is on the subject. It means, the wheat of the Ganges valley shall be exchanged for the pair of the pan of the Cauvery land. We will make rich gifts of Kerala ivory in return of the brave songs of Maharashtra. The philosophers will debate in Kashi, we will have instruments to hear them at Kanchi. We will honour the heroes of Rajasthan with the beautiful gold of Karnataka.

So, we are strongly batting for interlinking of rivers. The Government of Tamil Nadu, under the leadership and guidance of revered leader Dr. Puratchi Thalaivi Amma, is of the view that since the Supreme Court has ordered for speedy implementation of the interlinking of rivers, the Centre has to take up the project under the National Perspective Plan (NPP).

The Government of Tamil Nadu, under the leadership and guidance of our revered leader Dr. Puratchi Thalaivi Amma, urges upon the Central Government to constitute the Cauvery Management Board and the Cauvery Water Regulation Committee. The Government of Tamil Nadu request the Central Government to advise the Government of Kerala to furnish full details of the proposed construction of the Dam across the river Pambar at Pattissery, as proposed by them in the Pambar sub-basin (*Time-bell rings*)

MR. DEPUTY CHAIRMAN: Time is over. ...*(Interruptions)*... Time is over. ...*(Interruptions)*... Time is over. ...*(Interruptions)*... Time is over. ...*(Interruptions)*... (*Time-bell rings*) Okay. Thank you. ...*(Interruptions)*...

श्री बसावाराज पाटिल (महाराष्ट्र): महोदय, मैं स्वयं को इस विषय से संबद्ध करता हूँ।

श्री मोहम्मद अली खान (आन्ध्र प्रदेश): महोदय, मैं भी स्वयं को इस विषय से संबद्ध करता हूँ।

श्री प्रमोद तिवारी (उत्तर प्रदेश): महोदय, मैं भी स्वयं को इस विषय से संबद्ध करता हूँ।

MR. DEPUTY CHAIRMAN: Yes, Mr. Tiruchi. Do you want to associate?
...(Interruptions)...

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, it is a very serious issue. I have received a letter from the concerned Minister, Ms. Uma Bharati, as a reply to my earlier Special Mention on the same issue of constituting the Cauvery Management Board. The reply gave a clear impression that the Government is not in a mood to constitute the Cauvery Management Board. Already, Karnataka is heading towards constructing a dam at Megdadu, which will make desert the delta region of Tamil Nadu. It will be very bad for the future. Despite the resistance of the farmers of Tamil Nadu, the Government of Karnataka is doing that. To stop all this and to resolve all the issue with regard to Cauvery between Tamil Nadu and Karnataka, the constitution of Cauvery Management Board is very, very necessary. (*Time-bell rings*) Thank you, Sir.

Supreme court's recent order Regarding Conversion

SHRI HUSAIN DALWAI (Maharashtra): Sir, the Supreme Court, on 26th February, 2015, observed that a person can be accorded the status of the Scheduled Caste on his re-conversion to Hinduism, if he is accepted by his fellow-caste men and proves that either he or his forefathers previously belonged to that caste, before embracing another religion. While the Supreme Court cannot be faulted for upholding the word of law, it is high time that we recognize that the caste system is no longer a religious problem, but a social one. Even if one has converted into another religion, his stigma of being *dalit* has hardly been eradicated. It is a new section of the society, called the *dalit Muslims* and *dalit Christians*, which shows that the caste system transcends religious boundaries. It is a well-documented fact that these sections of society are worse than *dalits* who belong to Hinduism. Through this Order the Supreme Court has, ultimately, encouraged *ghar wapsi* by forcing millions of people to choose between their right to Government sources and schemes and their right to freedom of religion. Another disturbing fact is that an individual who has reconverted must be accepted by fellow caste people. This not only highlights the prevalence of the caste system in the country, but, in fact, encourages it too. This is only against the spirit of the Constitution of India, which enshrines this. This matter demands an immediate attention of the Government. I appeal the Government of India to come out with an amendment to the Constitutional provisions and give right to reservation to *dalit Muslims* and *dalit Christians*. Thank you.